## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI OFFICE OF THE COMMISSIONER, VALUE ADDED TAX DEPARTMENT OF TRADE AND TAXES (POLICY BRANCH) VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI

## F.No.3(33)/P-II/VAT/MISC/2006/2942

Dated : 03-10-2006

## **ORDER**

In exercise of the powers conferred under rule 49A of the Delhi Value Added Tax Rules, 2005, sub-section (2) of section 9 of the Central Sales Tax Act, 1956, and sub-rule (7) of rule 12 of the Central Sales Tax (Registration and Turnover) Rules, 1957, I, Archna Arora, Commissioner, Value Added Tax, Government of National Capital Territory of Delhi, do hereby, extend further the time limit prescribed in –

- (a) sub-rule (1) of rule 67 of the Delhi Value Added Tax Rules, 2005 and rule 4 of the Central Sales Tax (Delhi) Rule, 2005 for furnishing of reconciliation return in Form DVAT 51, up to 10.01.2007 in respect of the reconciliation return in Form DVAT 51 for the third and the fourth quarters of the year 2005-06 and for the first and the second quarters of the year 2006-07.
- (b) sub-rule (5) of rule 5, clause (a) of sub-rule (3) of rule 6, clause (a) of sub-rule (5) of rule 7, sub-rule (2) of rule 9, rule 6B and sub-rule (2) of rule 6A of the Central Sales Tax (Delhi) Rules, 2005 and sub-rule (10) of rule 12 of the Central Sales Tax (Registration and Turnover) Rules, 1957 for furnishing of the portion marked 'original' of the Declaration Forms 'C', 'D', 'E-I' or 'E-II', 'F', 'I', 'J' and 'H' respectively, up to 10.01.2007 in respect of the Declaration Forms which relate to the third and the fourth quarters of the year 2005-06 and for the first and the second quarters of the year 2006-07.

(Archna Arora) Commissioner, Value Added Tax

## No.F.3(33)/P-II/VAT/MISC/2006/2943-2951

Dated: 03-10-2006

Copy forwarded for information and necessary action to:-

- 1. The Principal Secretary (Finance), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 2. The Secretary to Finance Minister, Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 3. All Additional / Joint / Deputy Commissioners, Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 4. The Joint Commissioner (PR) requesting for wide publicity of the order for information of all concerned dealers.
- 5. The Registrar, Value Added Tax Appellate Tribunal, Vyapar Bhawan, I.P. Estate, New Delhi.
- 6. All VATOs/AVATOs, Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 7. System Analyst, EDP Unit, Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi requesting for posting the order on web site of the Department.
- 8. The President, Sales Tax Bar Association (Regd.), Vyapar Bhawan, I.P. Estate, New Delhi.
- 9. Guard File.

(Pradeep Baijal) Value Added Tax Officer (Policy)